

elements. Are we going to do that? That is the question before us. If we are to maintain peace and tranquillity in the country, if we are to maintain the civil liberties of millions of people in this country, if we are to maintain that the social life of the vast number of villagers that are dwelling in the lakhs of villages in this country should go on smoothly and peacefully, then such a measure as is being enacted here is absolutely necessary, and we have enacted only such provisions as are necessary for the purpose of bringing these persons to book.

I submit that if we look at the Bill as it has emerged from the Select Committee it can be seen that we have, as a matter of fact, while considering the main Act, given four concessions to the Opposition's demands. Originally, section 7 was not in any way sought to be amended. But when a demand was made by the Opposition we agreed to make an amendment. What was originally provided in section 7 was that the grounds may be made known to the detenu as soon as may be. When there was a demand that a specific time should be put in there, we agreed and we have put in "as soon as may be, but not later than five days from the date of detention". That was the concession that has been given.

1 P.M.

Then in section 8 it was asked what should be the composition of the Advisory Board.

Mr. Deputy-Speaker: Is the hon. Member concluding?

Shri Altekar: No, Sir, I shall require another fifteen or twenty minutes.

Mr. Deputy-Speaker: Then he may continue in the afternoon.

MESSAGES FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following two messages received from the Secretary of the Council of States:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States at its sitting

held on the 31st July 1952, agreed without any amendment to the State Armed Police Forces (Extension of Laws) Bill, 1952, which was passed by the House of the People at its sitting held on the 15th July, 1952."

(ii) "I am directed to inform the House of the People that the Code of Criminal Procedure (Second Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 11th July, 1952, has been passed by the Council of States at its sitting held on the 31st July, 1952, with the following amendment:

"That in clause 7 of the Bill at the end of clause (a) of the proposed section 132A of the principal Act, the words "so operating" shall be added."

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Council of States with the request that the concurrence of the House of the People to the said amendment be communicated to the Council."

CODE OF CRIMINAL PROCEDURE (SECOND AMENDMENT) BILL

Secretary: Sir, I beg to lay on the Table of the House the Code of the Criminal Procedure (Second Amendment) Bill, 1952, which has been returned by the Council of States with an amendment.

RESERVE AND AUXILIARY AIR FORCES BILL

PRESENTATION OF REPORT OF JOINT COMMITTEE

The Minister of Defence (Shri Gopalaswami): I beg to present the Report of the Joint Committee on the Bill to provide for the constitution and regulation of certain Air Force Reserves and also an Auxiliary Air Force and for matters connected therewith.

*The House then adjourned till Half
Past Three of the Clock.*